

in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-2962/81].

Annual Report with Accounts and Audit Report thereon of the Central Board of Irrigation and Power, New Delhi for 1980-81.

RAO BIRENDRA SINGH: Sir, on behalf of Shri Z. R. Ansari, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1980-81 along with Accounts and the Audit Report thereon.

[Placed in Library. See No. LT-2963/81.]

ASSAM GOVERNMENT NOTIFICATION UNDER THE ESSENTIAL SERVICES MAINTENANCE (ASSAM) ACT, 1980 AND A STATEMENT FOR NOT LAYING IT ON THE FIRST DAY OF THE CURRENT SESSION

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): On behalf of Shri P. Venkatasubbaiah, I beg to lay on the Table:—

(1) A copy of Assam Government Notification No. PLA. 583/81/106 dated the 17th November, 1981 (Hindi and English versions) declaring certain services in connection with the production, supply and distribution of electricity including other services under the Assam State Electricity Board constituted under the Electricity Supply Act, 1948 to be essential services within the State of Assam for the purpose of the Essential services Maintenance (Assam) Act, 1980, under sub-section (2) of section 2 of the said Act as amended by the Essential Services Maintenance Act, 1981. [Placed in Library. See No. LT-2964/81].

(2) A statement (Hindi and English versions) explaining reasons for not laying the above Notification on the first day of the current session as required under the Act. [Placed in Library. See No. LT-2964/81].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1956, REVIEW ON AND ANNUAL REPORT OF THE ANIMAL WELFARE BOARD, MADRAS FOR 1979-80 AND A STATEMENT FOR DELAY.

SHRI R. V. SWAMINATHAN: I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) G.S.R. 511(E) published in Gazette of India dated the 10th September, 1981 containing Corrigendum to Notification No. G.S.R. 427(E) dated the 3rd July, 1981.

(ii) The Sugar (Price Determination for 1980-81 Production) (Fourth Amendment) Order, 1981, published in Notification No. G.S.R. 516(E) in Gazette of India dated the 17th September, 1981.

[Placed in Library. See No. LT-2965/81.]

(2) (i) A copy of the Annual Report (Hindi and English versions) to the Animal Welfare Board, Madras, for the year 1979-80 together with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board, Madras, for the year 1979-80.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT-2966/81.]

NOTIFICATION UNDER INCOME TAX ACT, 1962 AND ESTATE DUTY (AMENDMENT) RULES, 1981.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): On behalf of Shri Maganbhai Barot, I beg to lay on the Table:—

(1) A copy of Notification No. S.O. 3059 (Hindi and English versions) published in Gazette of India dated the 7th November, 1981 regarding exemption to the 'Harijan Ashram Trust, Ahmedabad' under section 10(233) of the Income-tax, 1962 for the assessment years 1979-80 to 1981-82. [Placed in Library. See No. LT-2967/81.]

(2) A copy of the Estate Duty (Amendment) Rules, 181 (Hindi and English versions) published in Notification No. S. O. 801(E) in Gazette of India dated the 17th November, 1981 under sub-section (3) of section 85 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-2968/81.]

Statement showing revised rates effective from 11-1981 for Telegraph, Telex and Telephone Service between India and Bangladesh

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): On behalf of Shri Kartik Oraon, I beg to lay on the Table a statement (Hindi and English versions) relating to revised rates for telegraph, telex and telephone services between India and Bangladesh which would come into effect from 1st December, 1981. [Placed in Library. See No. LT-2986/81.]

12.04 hrs.

AFRICAN DEVELOPMENT FUND BILL

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, I beg to

move for leave to introduce a Bill to implement the African Development Fund Agreement and for matters connected therewith.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to implement the African Development Fund Agreement and for matters connected therewith."

The motion was adopted.

SHRI A. VENKATARAMAN: I introduce the Bill.

12.05 hrs

PREVENTION OF CRUELTY TO ANIMALS (AMENDMENT) BILL)

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION AND IRRIGATION AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): Sir, I beg to move for leave to introduce a Bill to amend the Prevention of Cruelty to Animals Act, 1960.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Prevention of Cruelty to Animals Act, 1960."

The motion was adopted.

RAO BIRENDRA SINGH: Sir, I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 30-11-1981.

** Introduced with the recommendation of the President.